

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SEVENTIETH REPORTS
(ENGLISH VERSION)**



Fourth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FIFTY-SEVENTH REPORT

(Fourth Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fifty-Seventh Report.

2. The Committee met on the 24th February, 1970, for—

I. Examination of the following Constitution (Amendment) Bills under Rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1970 (*Amendment of article 85*) by Shri Srinibas Mishra.
- (2) The Constitution (Amendment) Bill, 1970 (*Amendment of Eighth Schedule*) by Shri M. Meghachandra.
- (3) The Constitution (Amendment) Bill, 1970 (*Substitution of article 168 and omission of article 169, etc.*) by Shri Bhogendra Jha.
- (4) The Constitution (Amendment) Bill, 1970 (*Amendment of articles 85 and 174*) by Shri Shri Chand Goyal.
- (5) The Constitution (Amendment) Bill, 1970 (*Amendment of articles 330 and 332*) by Shri Suraj Bhan.

II. Classification and allocation of time for discussion of Bills (vide Appendix).

Examination of Constitution (Amendment) Bills

3. The Members concerned had been invited to present before the Committee their views on their Bills. Sarvashri M. Meghachandra and Shri Chand Goyal attended the sitting.

4. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1970 (*Amendment of article 85*) by Shri Srinibas Mishra.

The Bill sought to amend article 85 of the Constitution in order to restrict the power of President to dissolve the House of the People.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1970 (*Amendment of Eighth Schedule*) by Shri M. Meghachandra.

The Bill sought to include Manipuri in the Eighth Schedule to the Constitution.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 1970 (*Substitution of article 168 and omission of article 169, etc.*) by Shri Bhogendra Jha.

The Bill sought to secure a uniform one-House Legislature in all States by substitution of article 168 and omission of article 169, etc.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

(4) The Constitution (Amendment) Bill, 1970 (*Amendment of articles 85 and 174*) by Shri Shri Chand Goyal.

The Bill sought to amend articles 85 and 174 of the Constitution with a view to reduce the interval between any two sessions of Parliament from six months to two months and that of the State Legislatures from six months to four months.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

(5) The Constitution (Amendment) Bill, 1970 (*Amendment of articles 330 and 332*) by Shri Suraj Bhan.

The Bill sought to amend articles 330 and 332 of the Constitution in order that the number of seats reserved for Scheduled Castes and Scheduled Tribes in Lok Sabha and the State Legislative Assemblies bears a proportion not less than their population bears to the total population of the State or Union territory.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

Classification and Allocation of Time to Bills

5. The Members concerned had been invited to present before the Committee their views on their Bills. Shri N. K. P. Salve attended the sitting.

6. After considering all aspects of the Bills, the Committee placed all the Bills in category 'B' and recommended allocation of time for each of these Bills as shown in column 5 of the Appendix.

Recommendations

7. The Committee recommended that—

- (i) Sarvashri Srinibas Mishra, M. Meghachandra, Bhogendra Jha, Shri Chand Goyal and Suraj Bhan be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (ii) the classification and allocation of time to Bills by the Committee as shown in the Appendix be agreed to by the House.

NEW DELHI:

February 24, 1970.

Phalgun 5, 1891 (Saka).

G. G. SWELL,

Chairman.

Committee on Private Members' Bills and Resolutions.

APPENDIX

SL No.	Name of the Bill and the Member-in-charge	Bill No.	Category allotted	Time allotted by the Committee
1	The Code of Criminal Procedure (Amendment) Bill, 1969 (Amendment of section 423) by Shri M. Narayana Reddy.	118 of 1969	B	1½ hours
2	The Drugs and Cosmetics (Amendment) Bill, 1969 (Substitution of sections 13 and 27) by Shri N. K. P. Salve	106 of 1969	B	2 hours
3	The Constitution (Amendment) Bill, 1969 (Amendment of article 256) by Shri N. K. P. Salve.	109 of 1969	B	2 hours
4	The Constitution (Amendment) Bill, 1969 (Amendment of Preamble and article 1, etc.) by Shri Krishna Dev Tripathi.	108 of 1969	B	2 hours
5	The Industrial Disputes (Amendment) Bill, 1969 (Substitution of Section 17A) by Shri Samarendra Kundu	119 of 1969	B	2 hours

Eight hours for debate on